Central Administrative Tribunal. Principal Bench

R.A. No.83 of 2004 In OA No.3341 of 2002

March 2004 New Delhi this the 15th day of April,

HON BLE MR. KULDIP SINGH, MEMBER (J) HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

Shri F.S. Virdi C/o Shri S.D. Virdi Sector-8/1096. R.K. Furam. New Delhi.



...Review Applicant

Versus

- 1. Union of India Through Secretary, Ministry of External Affairs. Government of India, New Delhi.
- 2. Joint Secretary (AD) Ministry of External Affairs, Government of India. New Delhi.

...Respondents

## ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.83 of 2004 has been filed by the applicant for review of the order passed in OA No.3341 2002 on 31.12.2003.

- 2. By filing the present RA, the applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.
  - 3. In view of the above, nothing survives in the RA,

is accordingly dismissed.

SARWESHWAR JHA)

MEMBER (A)

( KULDIP SINGH ) MEMBER (J)

'Rakesh'